

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 31st day of **JULY, 2018**.

ORIGINAL APPLICATION NO. 330/861/2015

HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J).
HON'BLE MR MOHD. JAMSHED, MEMBER (A)

1. Mohd. Shamim aged about 45 years son of Late Mohd. Umar r/o 70/78, Daira Shah Ajmal, Nakhas Kona, Allahabad
.....Applicant.

VERSUS

1. Union of India, through the General Manager, N.E. Railway, Headquarters Office, Gorakhpur.
2. Divisional Railway Manager, N.E. Railways, Laharata, Varanasi.
3. Sr. D.E.N. (Co-ordination), N.E. Railway, N.E. Railway, Lahartara, Varanasi
.....Respondents

Advocate for the Applicant : Shri Anand Kumar
Shri Sudama Ram

Advocate for the Respondents : Shri P K Pandey

ORDER

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

Heard Shri Sudama Ram, learned counsel for the applicant and Shri P K Pandey, learned counsel for the respondents.

2. It appears that vide transfer order dated 08.04.2015, the applicant has been transferred from Madhosingh to Rasra. Later, on the applicant's request he was posted at Jhunsi. Now, vide transfer order dated 01.07.2015, the applicant has been transferred from Jhunsi to Rasra again. The applicant has filed this OA against the aforesaid transfer order.

3. Learned counsel for the applicant has informed that applicant has already joined the new place of posting and he has moved a representation dated 19.08.2015 to the respondents to change his place of posting from Rasara to some other nearby place. He further submitted that the grievance of the applicant would be redressed, in case, a direction is issued by this Court to the respondents to decide the representation of the applicant by passing a reasoned and speaking order within a time bound manner.

4. We feel that no useful purpose will be served in keeping this OA pending. Accordingly, the respondent no. 2/competent authority is directed to decide the representation dated 19.08.2015 preferred by the applicant by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The order so passed be communicated to the applicant.

5. With the above directions, the OA is disposed of. No costs.

6. It is made clear that no opinion has been expressed on the merit of the case.

(MOHD. JAMSHED)
MEMBER-A

(JUSTICE BHARAT BHUSHAN)
MEMBER-J

Arun..